

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

## **Petition No. 356/TT/2020**

Date: 13.11.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset 1: Combined Assets of WRSS - II Set A (Part 1), Asset 2: Combined Assets of WRSS - II Set A (Part 2), Asset 3: Combined Assets of WRSS - II Set B, Asset 4: Combined Assets of WRSS - II Set C, Asset 5: Combined Assets of WRSS - II Set D (Part 1) and Asset 6: Combined Assets of WRSS - II Set D (Part 2) under “Western Regional System Strengthening Scheme II”**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.11.2020:-

### **2014-19 period**

- a) Soft copy of tariff forms (in .xlsx format) for 2014-19 period. All requisite tariff forms (in .xlsx format) to be submitted for Asset 1, Asset 2, Asset 3, Asset 4, Asset 5 and Asset 6.
- b) Liability flow statement to be submitted for all assets with Additional Capital Expenditure (ACE) in 2014-19 period as per the format provided in Annexure-I.
- c) Confirmation that IDC, IEDC and Initial Spares for all assets have been discharged as on 1.4.2014.

- d) Confirmation that actual equity infused for each asset as on 31.3.2019 is not less than 30% of the capital cost.

**2019-24 period**

- e) The AFC claimed in Page 18 of the Pleadings for 2019-24 tariff period does not match with the tariff forms. Revised tariff forms to be submitted for 2019-24 tariff period if the error pertains to the tariff forms.
- f) Liability flow statement to be submitted for all assets with ACE in 2019-24 period as per the format provided in Annexure-I.
- g) Confirmation that there is no further outstanding ACE for any asset on account of undischarged liability/balance retention payment beyond 2023-24.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

**Annexure I**

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge					Reversal					Additional Liability Recognized <sup>^</sup>					Outstanding Liability as on 31.3.2019			
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17		2017-18	2018-19	Total (14-19)
Asset - 1	Party - A									-						-						-	-
Asset - 1	Party - B									-						-						-	-

# TL/SS/Communication Systems etc.

\*Whichever is later

<sup>^</sup>Works deferred for execution, contract amendment - please specify

Note: This table is for computation that should match with Add Cap as per Petition for each Asset